

**COMMITTEE ON PAPERS LAID ON THE TABLE
(2019-2020)**

SEVENTEENTH LOK SABHA

14

FOURTEENTH REPORT

[Action Taken by Government to the Recommendations/Observations made by the Committee in their Twenty Fourth Report (Sixteenth Lok Sabha)] on delay in laying of the Annual Reports and Audited Accounts of the National Institute of Solar Energy, New Delhi

(Presented on 20.03.2020)



सत्यमेव जयते

LOK SABHA SECRETARIAT

NEW DELHI

March, 2020/ Phalguna, 1941(Saka)

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COMPOSITION OF COMMITTEE ON PAPERS LAID ON THE TABLE
(2019-2020)

Shri Shyam Singh Yadav - **Chairperson**

MEMBERS

2. Shri Shafiqur Rahman Barq
3. Shri Margani Bharat
4. Dr. A. Chellakumar
5. Shri Pallab Lochan Das
6. Shri Chowdhury Mohan Jatua
7. Choudhary Mehboob Ali Kaiser
8. Dr. Amol Ramsing Kolhe
9. Shri Raja Amareshwara Naik
10. Shri Jamyang Tsering Namgyal
11. Smt. Aparupa Poddar
12. Shri T.N. Prathapan
13. Shri S. Ramalingam
14. Shri Saptagiri Ulaka
15. Shri Ashok Kumar Yadav

SECRETARIAT

1. Shri B. Srinivasa Prabhu - Joint Secretary
2. Shri Kushal Sarkar - Director
3. Shri Munish Kumar Rewari - Additional Director
4. Smt. Rajni Bhagat - Committee Officer

INTRODUCTION

I, the Chairperson of the Committee on Papers Laid on the Table, having been authorized by the Committee to present the Report on their behalf, present this Fourteenth Report on the Action Taken by Government on the Recommendations/Observations contained in the Twenty Fourth Report (Sixteenth Lok Sabha) of the Committee.

2. The Committee considered and adopted this Report at their sitting held on 04 March, 2020.
3. For facility of reference, observations/recommendations of the Committee have been printed in bold type in the body of the Report.

NEW DELHI
March, 2020
Phalguna, 1941 (Saka)

Shyam Singh Yadav,
Chairperson
Committee on Papers Laid on the Table

REPORT

This Report of the Committee deals with the Action Taken by the Government on the Recommendations/Observations made in their Twenty Fourth Report, (16th Lok Sabha) on delay in laying of the Annual Reports and Audited Accounts of National Institute of Solar Energy, New Delhi, which was presented to Lok Sabha on 09.08.2018 .

2. The Action Taken replies have since been received from the Government in respect of all the Recommendations/Observations contained in the aforesaid Report. Accordingly, the Statements showing the action taken by the Government on the Recommendations/Observations contained in the Twenty Fourth Report (16th Lok Sabha) is given in **Appendix**.

3. The Committee in their Twenty Fourth Report examined the reasons for delay in laying of the documents of the National Institute of Solar Energy, New Delhi for the years from 2013-2014 to 2016-2017 and recommended that the Annual Reports and Audited Accounts of the Institute for subsequent years should be laid together within nine months after the closure of respective Accounting year in future.

4. The Committee note that the Ministry have accepted all the recommendations made in the aforesaid Report and made efforts for their implementation. The Committee also appreciate that consequent upon effective steps taken by the Government towards their implementation, the Annual Reports and Audited Accounts of the Institute for succeeding years i.e. 2017-2018 and 2018-2019 have been laid on the Table of the House within stipulated time period. While appreciating the efforts made by the Ministry for timely laying of the documents of the Institute, the Committee expect that concerted efforts of the Government shall continue to ensure timely laying of the documents of the aforesaid Institute in future also.

March, 2020
Phalgun, 1941(Saka)

Shyam Singh Yadav
Chairperson,
Committee on Papers Laid on the Table

STATEMENT SHOWING ACTION TAKEN BY GOVERNMENT ON THE RECOMMENDATIONS/OBSERVATIONS OF THE COMMITTEE CONTAINED IN THEIR TWENTY FOURTH REPORT (16TH LOK SABHA)**National Institute of Solar Energy****Recommendation (Paragraph No. 20)**

The Committee note that the National Institute of Solar Energy, New Delhi, an autonomous Organization, has been receiving recurring Grants-in-Aid from the Ministry of New and Renewable Energy since its inception i.e. from the year 2013. However, the Annual Reports and Audited Accounts of the NISE for the years 2013-2014 to 2016-2017 have been laid on the Table of the House with delays ranging from 07 months 37 months. The Committee was apprised that appointment of Statutory Auditors, Audit of Accounts, convening Finance Committee Meetings of NISE and printing of Annual Reports are the main reasons for delay. However, the Committee observed from the information furnished by the Ministry that the delay in compilation of Annual Accounts of NISE for the aforesaid years were also one of the reasons for delay. NISE took 06 months each for the years 2013-2014; 2014-2015 and 2016-2017 and 07 months for the year 2015-2016 at the stage of compilation of Annual Accounts as against 03 months recommended by the Committee in this regard. It was informed to the Committee that NISE has computerized the process for accounting of Accounts. Internal Auditors have also been appointed to take care of procedure. The Committee hope that besides the remedial measures under taken by the Ministry, the time taken during compilation of Annual Accounts could be brought within limits.

Reply of the Government

The Ministry has taken steps for timely laying of the Annual Report of National Institute of Solar Energy (NISE) in time. The Annual Report for the subsequent year 2017-18 was laid on the Table of both the Houses on 27.12.2018 (In Lok Sabha) and on 08.01.2019 (In Rajya Sabha). It is to mention that NISE took 2 Months and 17 Days in compiling 2017-18 annual Accounts, 2 Months and 13 Days in approval of Documents of 2017-18 Annual Accounts and 15 days in printing of documents related to the Annual Report 2017-18. The recommendation of the Committee has been noted for future compliance and MNRE shall make concerted efforts to lay the Annual Report of NISE in time.

(Ministry of New and Renewable Energy O.M. 354/4/2017-NSM Dated 09th August, 2019)

Recommendation (Paragraph No. 21)

While the Ministry of new and renewable energy informed that there was no problem faced in getting the approval of the documents, NISE, took 30 ½, 20 months, 7 ½ months and 5 months for the years 2013-2014, 2014-2015, 2015-2016 and 2016-2017 respectively. The Committee do not find any justification for such a lapse. The NISE/MNRE should take necessary corrective measures to ensure timely finalization of the documents.

Reply of the Government

This Ministry has taken steps for timely laying of the Annual Report of National Institute of Solar Energy (NISE) in time. It is stated that the Annual Report for the subsequent year 2017-18 was laid on the Table of both the Houses on 27.12.2018 (In Lok Sabha) and on 08.01.2019 (In Rajya Sabha). There was inordinate delay in submission of the previous Annual Reports and the Audited Accounts of National Institute of Solar Energy (NISE) due to reasons beyond control of the Ministry. The recommendations of the Committee have been noted for future compliance.

(Ministry of New and Renewable Energy O.M. 354/4/2017-NSM Dated 09th August, 2019)

Recommendation (Paragraph No. 22)

Another reason noted for delay in laying of the documents of NISE is getting printing copies of the documents from Printing Agencies. After getting approval of the documents of the Competent Authority, NISE took 04 months for the year 2013-2014 in getting the documents translated and printed of NISE, though it was informed by the Ministry/NISE that they had engaged a translation Agency for two years for translation work of the Annual Report and also a creative agency for designing and printing of Annual Report. The Secretary of the Ministry during evidence stated that NISE has been instructed to adhere strictly to instructions issued by Deptt. of Expenditure, Ministry of Finance regarding timely laying of the Annual Reports and Audited Accounts of NISE in future and assured that the documents of NISE for the year 2017-2018 would be laid by 31 December, 2018. The Committee hope that as assured during oral evidence these steps will be taken in right earnest and it would be ensured that in future there is no avoidable delay on the part of the NISE. The Committee recommend that the time schedule indicating target dates for completion of various stages involved in finalisation of the Annual Report and Audited Accounts formulated in this regard should be strictly adhered to and it should be ensured that the documents of NISE are laid on the Table of the House in time in future.

Reply of the government

The Ministry has ensured the timely submission of Annual Report for the subsequent year 2017-18, for which the Annual Report alongwith Audited Accounts for the year 2017-18 of NISE under MNRE were forwarded to Lok Sabha and Rajya Sabha for their laying on the Table of the Houses vide O.M. No. No. 354/16/2018-NSM dt. 20.12.2018. The reports were sent in time following the recommendations of the Committee that the time schedule indicating target dates for completion of various stages involved in finalization of the Annual Report and Audited Accounts formulated in this regard should be strictly adhered to. It is further assured to the Committee that the recommendations of the Committee for timely laying of the Annual Reports have been noted for future compliance.

(Ministry of New and Renewable Energy O.M. 354/4/2017-NSM Dated 09th August, 2019)

Recommendation (Paragraph No. 23)

The Committee strongly recommend that if for any reason the Annual Reports and Audited Accounts of NISE could not be laid within the stipulated time, the Ministry concerned should lay within 30 days of the expiry of the prescribed period or as soon as the House Meets, whichever is later, a statement explaining the reasons as to why the Report and accounts could not be laid within the stipulated period.

Reply of the Government

The Ministry ensured the timely submission of Annual Report for subsequent year 2017-18 following the recommendations of the Committee. It is further assured to the Committee that the recommendations of the Committee for timely laying of the Annual Reports have been noted for future compliance.

(Ministry of New and Renewable Energy O.M. 354/4/2017-NSM Dated 09th August, 2019)

**EXTRACTS OF THE MINUTES OF THE THIRD SITTING OF THE
COMMITTEE ON PAPERS LAID ON THE TABLE (2019-2020)**

The Committee sat on Wednesday, 04th March 2020 from 15:00 hrs to 16:00 hrs. in Committee Room 'E', Parliament House Annexe Building, New Delhi.

PRESENT

Shri Shyam Singh Yadav - **Chairperson**

MEMBERS

2. Shri Shafiqur Rahman Barq
3. Shri Pallab Lochan Das
4. Choudhary Mehboob Ali Kaiser
5. Dr. Amol Ramsing Kolhi
6. Shri Raja Amareshwara Naik
7. Shri Jamyang Tsering Namgyal
8. Shri T.N. Prathapan
9. Shri Saptagiri Ulaka
10. Shri Ashok Kumar Yadav

SECRETARIAT

1. Shri B. Srinivasa Prabhu - Joint Secretary
2. Shri Kushal Sarkar - Director
3. Shri Munish Kumar Rewari - Additional Director

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2. At the outset, the Chairperson welcomed the Members to the sitting of the Committee and explained the purpose of convening the meeting.

3. The Committee then took up for consideration Eight Draft Reports (Original) regarding delay in laying of the Annual Report and Audited Accounts of :-

- i. Bharat Broadband Network Limited (BBNL), New Delhi;
- ii. SEZ- FALTA Kolkata, SEEPZ Mumbai and NOIDA;
- iii. Rashtriya Madhyamik Shiksha Abhiyan (RMSA), New Delhi;
- iv. National Council for Teachers Education, New Delhi;

- v. Science & Engineering Research Board, New Delhi;
- vi. National Sports Development Fund (NSDF);
- vii. Five Zonal Cultural Centres i.e., South Zone Cultural Centre (SZCC) Thanjavur, West Zone Cultural Centre (WZCC) Udaipur, South Central Zone Cultural Centre (SCZCC) Nagpur, North Central Zone Cultural Centre (NCZCC) Allahabad and North East Zone Cultural Centre (NEZCC), Dimapur;
- viii. Export Inspection Council of India (EIC),

After deliberations, the Committee adopted the Eight Original Reports without modifications.

4. Thereafter, the Committee took up for consideration Fifteen Action Taken Reports regarding Recommendations/Observations made by the Committee in their Original Reports regarding delay in laying of the Annual Reports and Audited Accounts of:-

- i. Central Pollution Control Board (CPCB), New Delhi;
- ii. National Council of Educational Research & Training (NCERT), New Delhi;
- iii. Banaras Hindu University, Varanasi;
- iv. Aligarh Muslim University, Aligarh;
- v. Nehru Yuva Kendra Sangthan (NYKS), New Delhi;
- vi. National Institute of Solar Energy (NISE), New Delhi;
- vii. Office of the Chief Commissioner for Persons with Disabilities (CCPD), New Delhi;
- viii. National Commission for Scheduled Castes (NCST), New Delhi
- ix. National Commission for Safai Karamcharis (NCSK), New Delhi
- x. National Institute of Technology, Meghalaya;
- xi. National Institute of Technology, Mizoram;
- xii. National Mission for Clean Ganga (NMCG), New Delhi;
- xiii. AIIMS (Bhopal, Bhubaneswar, Jodhpur, Patna and Rishikesh);
- xiv. Centre for Development for Telematics (CDOT), New Delhi; and
- xv. National Institute of Pharmaceutical Education Research (NIPER), Mohali.

After deliberations, the Committee adopted the Fifteen Action Taken Reports without modifications.

5. The Committee authorized the Hon'ble Chairperson to present both the Original and Action Taken Reports to the Parliament.

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The Committee then adjourned.
